

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. NO. 288 OF 2000

Tuesday this the 14th day of March 2000.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

C. Padmini Devi,  
Extra Departmental Delivery Agent,  
Pallickal P.O., Mavelikara. Applicant  
(By Advocate Shri P.C. Sebastian)

Vs.

1. The Superintendent of Post Offices,  
Mavelikara Division  
Mavelikara - 690 101.
2. The Postmaster General,  
Central Region, Kochi - 682 016.
3. The Union of India, represented  
by the Secretary, Ministry of  
Communications, Department of  
Posts, New Delhi.
4. Smt. Indu S.,  
Athalakandathil House,  
Muttom P.O.,  
Pin - 690 511.  
(By Advocate Shri T.C. Krishna, ACGSC)

The application having been heard on 14th March 2000  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

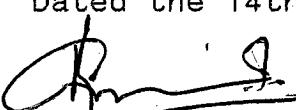
The applicant who is working as Extra Departmental Delivery Agent (EDDA for short) Pallickal P.O. has filed this application challenging the selection of the 4th respondent as Extra Departmental Branch Post Master (EDBPM for short), Veeyapuram in an interview held on 28.2.2000. The applicant has stated that she had made a request for transfer to the

post of EDBPM, Veeyapuram P.O. on 11.2.2000 and that the selection and appointment of the 4th respondent is illegal and unjustified.

2. We have gone through the application, the pleadings and materials placed on record and also heard the learned counsel on either side.

3. Though the instructions issued by the Director General of Posts permit the appointment by transfer of a working ED Agent on another ED post falling vacant in the same place and under the same division, if he/she applies to that post and satisfies the eligibility criteria, the instructions do not prohibit the appointment being made from open market. The only requirement is that if there is a request for transfer that should be considered. The applicant who has been working in the same place should have been vigilant and should have applied in time, so that the applicant's case for transfer could have been <sup>first</sup> considered. After the steps for filling up the post by a notification were taken and the selection was made, the applicant has no locus standi to challenge the selection and appointment. We do not find anything in this application which calls for further deliberation and the same is rejected under Section 19(3) of the Administrative Tribunals Act, 1985.

Dated the 14th March 2000.



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER



A.V. HARIDASAN  
VICE CHAIRMAN

rv